

**BILLS AS PASSED BY
RAJYA SABHA**

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

1. The Indian Telegraph (Amendment) Bill, 1972
2. The Rice-Milling Industry (Regulation) Amendment Bill, 1972

12.19 hrs.

**RE STATEMENT BY MINISTER
ON FORMATION OF COL-
LEGE COUNCILS
UNDER DELHI
UNIVERSITY**

MR. SPEAKER: Shri D. P. Yadav.

**THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN):** Mr. Speaker...

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have already given a notice.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी आज मंत्री महोदय को जिस विषय पर बक्तव्य देने की इजाजत दे रहे हैं, उस विषय पर एक आर्डिनंस जारी हुआ था। आज यह बक्तव्य कैसे किया जा सकता है, सदन के सामने आर्डिनंस नहीं है। हम ने उस के डिस्पोजु-चूल का मोशन दिया हुआ है। कल दिल्ली के अध्यापकों ने इजाजत की थी। अध्यक्ष जी, हमने काल मॉशन दिये हुए हैं, कल दिल्ली के अध्यापकों ने इजाजत की थी उस के बारे में।

MR. SPEAKER: What do you lose if it comes?

PROF. S. NURUL HASAN: This is a special position. Certain misunderstandings have been spread and this is causing dislocation in the functioning of the university. I felt that if the Government's policy is clarified, then it would remove the misunderstandings.

श्री अटल बिहारी वाजपेयी : कल कर दिये।

SHRI JYOTIRMOY BOSU: *Suo Motu* statement is no good at all.

SHRI ATAL BIHARI VAJPAYEE: It is unprecedented. Government issued an ordinance. Government now comes for clarifications. This is unheard of.

SHRI S. M. BANERJEE (Kanpur): About the ordinance the point has been raised by Mr. Vajpayee. Let him clarify the position. But we have given notice of Calling Attention. Let him make the statement tomorrow in reply to that motion. Otherwise we will be deprived of the opportunity of putting questions and Members would be deprived of the opportunity of seeking clarifications.

SHRI JYOTIRMOY BOSU: I had given notice under the appropriate rule. This *suo motu* statement almost makes me suspect some skeleton in their cupboard. There is the Calling Attention Motion already before you. The ordinance is remaining undecided, undebated. Why should he make a statement?

MR. SPEAKER: He has a right to make a statement. I can't obstruct any Minister from making a statement any time.

SHRI JYOTIRMOY BOSU: They can't block Calling Attention.

MR. SPEAKER: It is not blocking any Calling Attention motion. This is about something else. The Minister has a right to make a policy statement giving clarifications and all that. He can do it. I cannot say that he cannot make that kind of a statement. So far as Calling Attention is concerned.....

PROF. S. NURUL HASAN: I would like to seek your permission to make the statement today. Then there are two courses open. You may decide in the Business Advisory Committee as to what is to be done.

MR. SPEAKER: This is not the question; this is not the position; I do not deny your right to make a statement. Your Bill is also coming. They have given notice of a motion of disapproval. There is a Calling Attention